

through the Directorate General of Re-settlement.

National Water Policy

1502. SHRI M. S. GURUPADASWAMY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are presently considering to formulate a National Water Policy;

(b) whether Government propose to give preference to internationally accepted principles in the formulation of the new policy;

(c) if so, what steps Government have taken to solve the sharing of Cauvery waters among the basin States; and

(d) what are the details thereof?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND): (a) and (b) The formulation of a national water policy involves complex issues which will be considered by the National Water Resources Council. While doing so, the Council will consider various principles for adoption in the national policy suited to the country.

(c) and (d) In regard to sharing of Cauvery waters, the Government of India had convened a meeting of the concerned Chief Ministers in April 1983, where it was decided that Karnataka and Tamil Nadu would resume bilateral discussions to arrive at a mutual understanding after which a meeting of the Chief Ministers, of the Basin States would be conveyed by the Centre. Accordingly, Chief Ministers of Karnataka and Tamil Nadu met in January, 1984 and decided that as soon as the mutual exchange of data is completed they would hold further discussions.

Construction of Badiyara Jangla Devidhar Road in Simla district

1503. THAKUR KAMAKHYA PRASAD SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that land of peasants was acquired by Government for public purpose for construction of Badiyara Jangla Devidhar Road under the Rohru Tehsil, District Simla Himachal Pradesh;

(b) whether this road was constructed by Central Government or State Government;

(c) whether any compensation was paid assured to the affected peasants by State and Central Government vide notification No. SEII-R-54.2J811 16862; 65 dated 14th October, 1981 issued by Superintending Engineer, (second circle Simla-3.

(d) if so, what are the details thereof;

(e) what is the amount paid so far as compensation;

(f) what are the details of peasants who have not been paid compensation so far together with details of the amount to be paid to each of them; and

(g) by when the peasants are likely to be paid the compensation in full?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI): (a) to (g) The Government of India are primarily concerned with the roads declared as National Highways only. Since the road, in question, forms a part of State Road network, the State Government of Himachal Pradesh is responsible for the construction and ancillary matters.